

# **MANIPUR** **GAZETTE**

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**GOVERNMENT OF MANIPUR  
SECRETARIAT : LAW & LEGISLATIVE AFFAIRS DEPARTMENT**

## **NOTIFICATION**

Imphal, September 14, 2026

No. Leg/9/2026-SEC-LAW: The following Act of the Legislature of Manipur which received assent of the Governor of Manipur on September 11, 2026 is hereby published in the Official Gazette for general information:

### **THE MANIPUR CONSERVATION OF PADDY LAND AND WETLAND (THIRD AMENDMENT) ACT, 2026**

**(Manipur Act No. 4 of 2026)**

An

Act

*further to amend the Manipur Conservation of Paddy Land and Wetland Act, 2014  
(10 of 2014).*

Be it enacted by the Legislature of Manipur in the Seventy-seventh  
Year of the Republic of India as follows:-

**1.** (1) This Act may be called the Manipur Conservation of Paddy  
Land and Wetland (Third Amendment) Act, 2026.

Short title and  
Commencement

(2) It shall come into force from the date of its publication in the  
Official Gazette.

**2.** In section 3 of the Manipur Conservation of Paddy Land and  
Wetland Act, 2014 (hereinafter referred to as the Principal Act),  
after the existing proviso, the following new proviso shall be in-  
serted, namely:-

Amendment of  
section 3.

“Provided further that the prohibition on the conversion or recla-  
mation of paddy land shall not apply to land situated within a Mas-  
ter Plan Area notified under the provisions of the Manipur Town

and Country Planning Act, 1975, where the proposed non-agricultural use is in strict conformity with the land use specified in the said Master Plan.”.

3. After section 9 of the Principal Act, the following new section shall be inserted, namely:-

Insertion of new section 9A.

**“9A. Deemed Conversion.**

(1) Notwithstanding anything contained in sections 4, 7, 8, and 9, no separate permission or recommendation from the Local Level Monitoring Committee, District Level Committee, or State Level Committee shall be required for the conversion of paddy land if such land is designated for non-agricultural use in a Master Plan Area notified under the provisions of the Manipur Town and Country Planning Act, 1975.

(2) For the purposes of this section, a Self-Declaration submitted by the holder of the paddy land in the prescribed form to the Deputy Commissioner through the appropriate authority for providing building permission shall be sufficient, provided it is accompanied by:

- (i) Evidence that the proposed use is in conformity with the notified Master Plan.
- (ii) A receipt confirming the payment of the prescribed conversion fee, calculated at the prevailing circle rate per sq. meter or Minimum Guidance Value, whichever is higher.

On fulfilment of the above two conditions, the land shall be deemed converted, and the competent authority shall update the land records (Jamabandi) within thirty days.”.

ARUN KUMAR SINHA,  
Principal Secretary (Law),  
Government of Manipur.